

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

OA No. 136/93

Dt. of decision : 28.10.93

Between

Khan Ahmed Khan (minor)

rep by his mother

Wahedunnisa Begum, W/o. Late Munnurddin Khan,

aged 45 years 18-2-638, Falknama,

Khadichana Road, Alaska School Hyderabad. .. Applicant

AND

The Director,

Indian Institute of Chemical Technology,

Hyderabad.

.. Respondent.

Counsel for the Applicant : Mrs. S. Thripurasundari

Counsel for the Respondent : Shri. C.B. Desai, Addl. CGSC

CORAM:

THE HON'BLE JUSTICE MR. V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN

: MEMBER (ADMN.)

\* \* \* \*

*STRE*

..2

JUDGMENT

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

The husband of the applicant died while in service in ~~Ministry~~. This OA was filed praying for a direction to the respondent to appoint her second son. It is admitted that the first son of the applicant is working in Dubai but the case of the applicant is that her first son separated from the family even during the life time of her husband and he is not sending any amounts for her maintenance. Further, the case of the applicant is that her third son daughter has to be married and the amount of Rs.1326/- which is paid as monthly pension will be paid ~~on~~ <sup>at</sup> that rate till 28.1.1998 only and thereafter she will be eligible for a monthly pension of Rs.450/- and the retiral benefits which ~~she~~ received were being spent for discharging debts for medical expenses of her husband and the marriage expenses of her second daughter.

2. We feel that in the circumstances it is necessary to consider as to whether this case comes under Para 4(e) of G.I., Dept. of Personnel & Training, O.M.No.14014/6/86-Estt. (D) dated 30th June, 1987 published as Appendix 2 in Swamy's Pension Compilation at page 255. As the Director had already taken a decision, the Director General, CSIR, New Delhi ~~was~~ is required to consider as to whether it comes under Para 4(e) of the said OM and if so, approval of the Secretary of the Department has to be obtained. So, the applicant ~~is~~ <sup>has</sup> required to make a representation to the Director General, CSIR, New Delhi and if such representation along with a copy of this

25/9/93

contd....

27  
... 3 ...

*order sent*  
Judgment is made, the same has to be disposed of within six months from the date of receipt of the representation.

3. The OA is ordered accordingly. No costs.

*[Signature]*  
(R. RANGARAJAN)  
MEMBER (ADMN.)

*[Signature]*  
(V. NEELADRI RAO)  
VICE CHAIRMAN

DATED: 28th October, 1993.

vsn

*[Signature]*  
Dy. Registrar (Jud.)

Copy to:-

1. The Director, Indian Institute of Chemical Technology, Hyd.
2. One copy to Mrs. S. Thipurasundari, advocate, M/s Rupharini Law Chambers Firms, 13/70, Dwarkanagar, SBI Colony, Near L.B. Nagar Municipal Office, Kothapet, R.R.Dist.
3. One copy to C.B. Desai, Addl. CGSC, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

Rsm/-

*300200  
RGL 2/11/93*

TYPED BY

CON

CHECKED BY

APPROVED

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. R. Ranga Raju,  
A. B. GORTHI : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M (A)

Dated: 28/10/1993.

ORDER/JUDGMENT:

M.A./R.A./C.A. No. ....

in  
O.A. No. 136/93.

T.A. No. ....

(W.P. ....)

Admitted and Interim directions  
issued

Allowed.

Disposed of with directions  
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

